

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DEVIRAM RESTAURANTS PRIVATE LIMITED

RELEVANT PARTICULARS		
1	Name of corporate debtor	DEVIRAM RESTAURANTS PRIVATE LIMITED
2	Date of incorporation of corporate debtor	20/10/2016
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55209DL2016PTC307351
5	Address of the registered office and principal office (if any) of corporate debtor	44, F/9, Third Floor Kishangarh, Vasant Kunj New Delhi - 110 070.
6	Insolvency commencement date in respect of corporate debtor	19.07.2019 (Order dated 16.07.2019 passed by Hon'ble NCLT received on 19.07.2019)
7	Estimated date of closure of insolvency resolution process	14/01/2020
8	Name and registration number of the insolvency professional acting as interim resolution professional	Rajiv Malik Registration No. : IBBI/IPA-002/IP-N00391/2018-2019/12115
9	Address and e-mail of the interim resolution professional, as registered with the Board	Rajiv Malik B-7/18, Mianwali Nagar, Delhi - 110 087. iprmalik2009@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Rajiv Malik B-7/18, Mianwali Nagar, Delhi - 110 087. deviramcirp@gmail.com
11	Last date for submission of claims	01/08/2019
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Name the class(es)	Name of the Class: N.A.
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) 1. 2. 3.	1. N.A. 2. N.A. 3. N.A.
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link http://ibbi.gov.in/downloadform.html N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **DEVIRAM RESTAURANTS PRIVATE LIMITED** on 16.07.2019 (Order received on 19.07.2019).

The creditors of **DEVIRAM RESTAURANTS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 01/08/2019 falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (Home Buyer) in Form CA.

Form B : Claim by Operational Creditors except workmen and employees.

Form C : Claim by Financial Creditors.

Form CA : Claim by Financial Creditors in a class

Form D : Claim by workmen or an employee

Form E : Claim submitted by an authorized representative of workmen or an employee

Form F : Claim by creditors (other than Financial Creditors and Operational Creditors)

Submission of false or misleading proofs of claim shall attract penalties.



Rajiv Malik

Interim Resolution Professional

Regd.No: IBBI/IPA-002/IP-N00391/2018-2019/12115

Date : 19.07.2019

Place : New Delhi.